(b) In the urban areas what is more required is skill development of urban poor as well as sustainable self employment. The Ministry of Housing & Urban Poverty Alleviation is implementing scheme of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) aimed at to provide gainful employment to the urban unemployed and under-employed poor, through encouraging the setting up of self employment ventures by the urban poor living below the poverty line, skills training and also through providing wage employment by utilizing their labour for construction of socially and economically useful public assets. The SJSRY scheme has been comprehensively revamped with effect from 2009-2010.

Features of model property rights to Slum Dwellers Act, 2011

1818. SHRI SHIVANAND TIWARI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) what are the features of Model Property Rights to Slum Dwellers Act, 2011; and

(b) by when the Act in question is likely to be introduced and cleared for implementation in the country?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) The salient features of the draft Model Property Rights to 'Slum Dwellers Act, 2011' which has been circulated to the States for their comments are as follows:

i. The Act states that every landless person living in a slum area in any city or urban area (on a date to be specified by the State Government) shall be entitled to a dwelling space at an affordable cost;

ii. Every Slum dweller shall be given a legal entitlement, which shall be in the name of the female head of the household or in the joint name of the male head of the household and his wife;

iii. The dwelling space so provided shall not be transferable but shall be mortgageable for the purpose of raising housing loan;

iv. It provides for the establishment of City/Urban Area Slum Redevelopment Committee for carrying out functions specified under the Act and the establishment of a State Slum Redevelopment Authority to continuously monitor implementation of the Act and to recommend corrective measures wherever necessary.

(b) Land is a state subject. It is not possible to indicate the time frame by which all the states would suitably adopt and introduce the Property Rights to Slum Dwellers Act.